

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Civil Contempt Petition No.200/00016/2017**  
(in OA 201/00252/2016)

Jabalpur, this Wednesday, the 31<sup>st</sup> day of July, 2019

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Praveen K. Kanungo, S/o Late Ramchandra Kanungo  
Aged about 58 years,  
Occupation-SO/F, CC No.7 R/o 58A,  
Parmanu Nagar, CAT-Rau Road,  
Indore (MP)-452001

**-Petitioner**

**(By Advocate –Shri S.K.Nandy)**

**V e r s u s**

1. Dr. Sekhar Basu, Secretary,  
Dept. of Atomic Energy, Anushakti Bhawan,  
CSM Marg, Mumbai-400001 (MH)

2. Shri Mervin Alexander S, Jt. Secretary,  
Dept. of Atomic Energy, Anushakti Bhawan,  
CSM Marg, Mumbai-400001 (MH)

3. Dr. P.A. Naik, Director,  
Raja Ramanna Centre for Advanced Technology,  
Sukhi Niwas, P.O. CAT,  
Indore-452013 (M.P.)

**– Respondents/Contemnors**

**O R D E R (ORAL)**

**By Navin Tandon, AM:**

This Contempt Petition was filed for non compliance of the order of this Tribunal dated 09.08.2016 in Original Application No. 252/2016.

2. The operative Para of the O.A. reads as under:-

“4. Accordingly, the Original Application is disposed of, directing the respondents to consider and decide the pending representation dated 31.01.2016 (Annexure A-3) within two months from the date of receipt of the certified copy of this order.”

3. Notices were issued to respondent No.3 which were received back and subsequently the petitioner was directed to serve dasti notice. The same has still not been served till date.

4. Learned counsel for the petitioner submits that he has no further instructions from the petitioner.

5. Therefore, the Contempt Petition is dismissed for non-prosecution. Notices issued to the respondents are discharged.

**(Ramesh Singh Thakur)**  
**Judicial Member**  
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**(Navin Tandon)**  
**Administrative Member**